IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

(IB)-584/ND/17

In the matter of:

Jaycon Infrastructure Limited

....PETITIONER

Vs.

Parsvnath Buildwel (P) Ltd

...RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 15.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Achin Goel, Advocate

For the Respondent/Corporate Debtor: Mr. Prashant Jain, Advocate for R-1

For the Intervener

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the Petitioner that in compliance to the Order passed by this Tribunal on 11.12.2017, notice has been duly taken to the Corporate Debtor in relation to the next date of hearing today. In addition, an advance copy of the Petition which has been already dispatched as recorded in the Order dated 11.12.2017.

Pursuant to the service of notice to the Corporate Debtor, it is represented by Mr. Prashant Jain, Advocate who seeks time to file reply of the Corporate Debtor. Taking into consideration the said representation, 10 days time is granted to file its reply with an advance copy of the reply to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of 7 days thereafter.

Post the matter on 12.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

-Sd1-

Suriit 15.1.2018